


Government of India  
Ministry of Finance  
(Department of Revenue and Insurance)  
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New Delhi, the 29th April, 1971.

NOTIFICATION  
(INCOME-TAX)

No.137(F.No.404/24/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorise Shri H.P. Agarwal who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from 1st May, 1971.

  
(R.D. Saxena)  
Deputy Secretary to the Government of India.

The Manager,  
Government of India press,  
New Delhi.

No.137 (F.No.404/24/71-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Chief Secretary to Govt. of U.P., Lucknow.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Accountant General, U.P., Allahabad.
7. All Sections/Officers in Board's Office.
8. Guard file.

  
(R.D. Saxena)  
Deputy Secretary to the Government of India.

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